GOVERNMENT OF INDIA RURAL DEVELOPMENT LOK SABHA

UNSTARRED QUESTION NO:4049 ANSWERED ON:07.08.2014 INFRASTRUCTURE PROJECTS Singh Shri Ravneet

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether the Ministry has received any proposal from the Department of IndustrialPolicy and Promotion (DIPP) to exempt infrastructure projects of the Government from the mandatory provision of consent of project-affected people per land acquisition;
- (b) if so, the details thereof;
- (c) the other suggestions made by DIPP;
- (d) whether Government proposes to change rules under Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act to this effect; and
- (e) if so, the details thereof?

Answer

MINISTER OF STATE FOR RURAL DEVELOPMENT (SHRI UPENDRA KUSHWAHA)

- (a), (b) and (c) No proposal from Department of Industrial Policy and Promotion has been received on the provisions of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation & Resettlement Act, 2013 after it came into force on 1st January, 2014.
- (d) and (e) The Rules under the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation & Resettlement Act, 2013 have not been finalized.